

No.L-11017/1/2009-Jus.
Government of India
Ministry of Law and Justice
(Department of Justice)

.....
Jaisalmer House, Mansingh Road,
New Delhi-11, the 5th July, 2012.

To

The Secretary General,
Supreme Court of India,
New Delhi.

The Registrar Generals,
All High Courts.

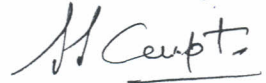
Subject :- The High Court Judges (Travelling Allowance) Amendment
Rules, 2011 and the Supreme Court Judges (Travelling
Allowance) Amendment Rules, 2011.

Sir,

I am directed to refer to the subject cited above and to say that the rates of daily allowance admissible to Judges on tour were revised vide Notifications No. GSR 330(E) and GSR 331 (E) dated 15.4.2011 by way of amendments to the High Court Judges (Travelling Allowance) Rules, 1956 and the Supreme Court Judges (Travelling Allowance) Rules, 1959 respectively. As per that revision, judges are eligible for a daily allowances upto Rs.5000/- per day for Hotel and Guest House Accommodation and Rs.500/- per day for food vide O.M. No.19030/3/2008-E.IV dated 23rd September, 2008. It has been stated that these Dearness Allowance rates shall automatically increase by 25% whenever Dearness Allowance payable on the revised pay structure goes by 50%.

2. In view of the above, the daily allowances admissible of the judges of the High Courts and the Supreme Court may be increased by 25% w.e.f.01.01.2011 the day on which the Dearness Allowances went up to 50% of the pay.
3. Necessary clarification in the Rules in this regard will follow.
4. This issues with the concurrence of D/o Expenditure, M/o Finance vide their I.D. No. 42409/2012 dated the 6th June, 2012.

Yours faithfully,



(P.P. Gupta)

Under Secretary to the Government of India
Tel. No.23070108

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Copy to :-

1. The Chief Secretary, All States/Govt. of NCT of Delhi and Chandigarh Administration.
2. Accountant Generals of all State Governments/UTs.
3. The Pay and Accounts Officer, Supreme Court of India, New Delhi.
4. The Pay and Accounts Officer No.XIV, Government of NCT of Delhi, Fire Station Building, Shanker Road, New Delhi.
5. O/o Comptroller & Auditor General of India, Bahadur Shah Zafar Marg, New Delhi.
6. O/o Chief Election Commissioner, Nirvachan Sadan, New Delhi.
7. Central Administrative Tribunal, Principal Bench, 61/35, Copernicus Marg, New Delhi.
8. The Ministry of Finance, D/o Expenditure (E.IV. Branch), North Block, New Delhi – w.r.t. their ID referred to above.
9. Guard File.



(P.P. Gupta)

Under Secretary to the Government of India